

224

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB)No.63/KB/2019
CA(IB)No.1303/KB/2019

Present: 1. Hon'ble Member (J), Shri Jinan K.R.

2. Hon'ble Member (T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th October, 2019, 10:30 A.M

Name of the Company		KD Fabrics Pvt. Ltd. Vs. Sunbeam Dealers Pvt. Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

SUBHAASIS PYNE Adv.

MICKY CHOWDHURY Adv.

for Operational Creditor

Pyne
14/10/2019

H.M. Varma

JRP

Harish Chander Suri
14/10/2019

ORDER

Ld. Interim Resolution Professional (IRP) appears. Ld. Counsel for the Operational Creditor appears.

CA(IB) No. 1303/KB/2019 is an application filed by the Operational Creditor as the matter was settled between the Operational Creditor and the Corporate Debtor and the CoC unanimously approved the decision for withdrawal by 100% vote share and it is submitted by the IRP that his fees and costs has been paid by the Operational Creditor and there is nothing due to him.

Accordingly, this application deserves consideration and CA is allowed and disposed of. Therefore, CP is also disposed of as withdrawn.

File is consigned to record.

Scd

(Harish Chander Suri)
Member (T)

Scd

(Jinan K.R.)
Member (J)